

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1890
ANSWERED ON:11.08.2011
JUDICIAL STANDARDS AND ACCOUNTABILITY BILL
Yadav Shri Madhusudan

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has made any provision to fix the time limit to pronounce Judgement after the final hearing of the case in the proposed Judicial Standards and Accountability Bill;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a): No Madam.

(b); Does not arise.

(c): The Bill inter alia seeks to provide a statutory mechanism for enquiring into complaints, including from individuals, against judges of the High Courts and the Supreme Court, enabling declaration of assets and liabilities by the Judges and laying down judicial standards to be followed by Judges.